

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 10

CP (IB) No. 171/Chd/Pb/2022

Under Section 9, IBC 2016

**In the matter of:-**

Tricon Dry Chemicals LLC

...Petitioner/Operational Creditor

Vs.

Supreme Polytubes Ltd.

...Respondent/Corporate Debtor

**Present:** Mr. Dushant Jog, proxy counsel for Mr. Tarun Vir Singh Lehal, Advocate for the petitioner-Operational Creditor.  
Mr. V.B. Gupta, Advocate for the respondent-Corporate debtor.

As per last order, compliance affidavit along with vakalatnama has been filed vide diary No.01081/7 dated 26.07.2023. The same is taken on record. It is mentioned in para 3 and 4 of the said affidavit that respondent Companies facing very high liquidity crunch and unable to pay the outstanding amount of Rs.1,80,80,626 (Rupees One Crore Eighty Lakh Eighty Thousand Six Hundred Twenty Six only).

Heard. Order reserved.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 10, 2023  
PRF

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**